

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 367/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

NAME OF THE PARTIES: Aruna S Jain  
V/s.  
Nikom Pharmaceutical Pvt.Ltd.

*20 Lakh*

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	& Nimay Dune Nitesh Menon /b Dinya Shah Associates	Advocate (counsel) to Respondent	<i>(Nimesh)</i>

Ms. Dipti Das of Regis Advocates  
has spoken with Mr. Shah about seeking  
time for sue-respondent. He stated he  
has not objection to the same subject  
to Hon'ble Tribunal granting a short  
date.

*NZ*

(Contd...-2).

**ORDER**

**T.C.P. No. 367/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of the Respondent is present.
2. For filing Sur-Rejoinder Respondent alleged debtor is seeking time.
3. The Learned Representative of the Respondent has stated that the Petitioner has also consented for the next date, hence adjourned to **17.10.2017**.
4. The next date of hearing to be communicated to the other side by the Learned  
Respondent.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**25.09.2017**

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**M.K. Shrawat**  
**Member (Judicial)**